

"That the Bill further to amend the Insolvency and Bankruptcy Code, 2016, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 to 40 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Mr. Minister to move that the Bill be passed.

SHRI P.P. CHAUDHARY: Sir, I move

That the Bill be passed.

The question was put and the motion was adopted.

**The Commercial Courts, Commercial Division and Commercial Appellate
Division of High Courts (Amendment) Bill, 2018**

MR. CHAIRMAN: Now, we shall take up the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018. Shri Ravi Shankar Prasad. आप समय को ध्यान में रखिए। वन्दे मातरम का समय 7 बजे है।

विधि और न्याय मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद):
महोदय, मैं प्रस्ताव करता हूँ:-

कि वाणिज्यिक न्यायालय, उच्च न्यायालय, वाणिज्यिक प्रभाग और वाणिज्यिक अपील प्रभाग अधिनियम, 2015 का और संशोधन करने के लिए विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

आदरणीय सभापति जी, मेरी आरम्भिक टिप्पणी 5 से 7 मिनट की है। सर, यह जो the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018 है, इसका सार क्या है? ...(व्यवधान)...

श्री सभापति: प्लीज आप लोग बैठ जाइए। एक और बिल है। Bill के लिए will भी होनी चाहिए।

श्री रवि शंकर प्रसाद: सर, मैं इस सदन को यह बताना चाहूंगा कि Ease of Doing Business में 2016-17 में भारत का rank 130 था, जो 2018 में 100 हो गया है। आज हमारी कोशिश है कि हम अब 50 के अन्तर्गत आयें। यह इसलिए हुआ है, क्योंकि भारत भारत में पूंजीनिवेश हो रहा है, भारत की आर्थिक प्रगति बहुत तेजी से आगे बढ़ रही है और भारत दुनिया की एक सबसे तेज गति से बढ़ने वाली economy है।

[श्री रवि शंकर प्रसाद]

सर, इसी प्रक्रिया में commercial disputes हम कैसे settle करते हैं, यह भी बहुत जरूरी है। यह जो Ease of Doing Business है, इसमें वर्ल्ड बैंक का आग्रह था, अभी तक जो कॉमर्शियल कोर्ट में 1 करोड़ के विवाद जाया करते थे, तो उन्होंने कहा कि आपके जो छोटे व्यापारी हैं, जिनका भी commercial dispute है, उनकी क्या स्थिति आयेगी। तब उन्होंने कहा कि कम से कम 3 लाख-5 लाख लोग हैं, इनको भी अवसर मिलना चाहिए। तो मूल रूप से इस बिल में हम यह कर रहे हैं कि 3 लाख तक के जो valuation के dispute हैं, उनके लिए भी हम Fast Track Courts के मुताबिक प्रावधान कर रहे हैं। दूसरे, जो अभी तक commercial court था, जिन-जिन High Courts में original jurisdiction है, जैसे दिल्ली, मुंबई, कोलकाता, हिमाचल प्रदेश, चेन्नई आदि में High Court original jurisdiction में हैं, वहां यह लागू नहीं था। अब हमने क्या किया है कि वहां District Courts में भी यह लागू होगा। इसके लिए हम क्या कर रहे हैं कि निचले स्तर पर District Courts में, छोटे Courts में भी केस जाएगा। उसके लिए Appellate Court district level पर होगा। जहां बड़े disputes हैं, वे मामले Appellate Court, High Court में जाएंगे। उनका एक Commercial Division भी है। इस बिल की सबसे बड़ी विशेषता यह है कि alternative dispute mediation के माध्यम से हम इसे resolve करने की व्यवस्था कर रहे हैं। इस बिल में compulsorily कहा गया कि अगर urgent relief चाहिए तो आप कोर्ट जा सकते हैं, वरना आपको mediation के लिए जाना पड़ेगा। जो हमारी National Legal Aid Authority है, जिसके पूरे देश में centres हैं, हम उनका उपयोग कर रहे हैं। तीन महीने के अंदर आपको mediation में जाना पड़ेगा। अगर वहां केस resolve नहीं हुआ तो फिर आप कोर्ट जाएंगे।

सर, इसे हमने emergency में क्यों दिया है - मान लीजिए किसी कम्पनी में दो partners हैं और एक partner पूरी सम्पत्ति को बेच रहा, कोई रिलीफ नहीं, तो ऐसे में आप injunction के लिए कोर्ट में जा सकते हैं, वरना suit file करने के पहले आपको mediation में जाना पड़ेगा। मुझे आपको बताते हुए बहुत प्रसन्नता हो रही है कि देश में अभी तक 11,027 mediators हैं, लगभग Area Centres 408 हैं, Mediation Centres 577 हैं, जिनकी training भी होती है तथा हम इन्हें और train करके, जिसमें Judicial Magistrates भी हैं, Judicial Officers भी हैं, इस system को और अच्छा बनाना चाहते हैं। Alternative Dispute Resolution के माध्यम से छोटे dispute settle होंगे और बड़े कोर्ट में जाएंगे। इसके माध्यम से business में हमें बड़ा स्थान मिलेगा। India will be shown to the world as a country where even commercial disputes of small denominations have a faster platform for redressal of grievances.

इन शब्दों के साथ, मैं सदन से विनम्रतापूर्वक आग्रह करूंगा कि इस बिल को पारित किया जाए।

The question was proposed

श्री सभापति: अब श्री भुवनेश्वर कालिता जी। इस बिल के लिए जो allocated time है, उसे मैं आधा कर रहा हूँ।

SHRI BHUBANESWAR KALITA (Assam): Thank you, Sir, for giving me this opportunity to participate in the discussion on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018.

Sir, I support this Bill, but I oppose the move of the Government of following the Ordinance route for this legislation. In a Parliamentary democracy, Ordinance route should be the last resort. I see that this Government is bringing Bills by Ordinance route very frequently, which I oppose. Sir, this Bill is a necessity with the liberalisation of our economy and with the huge investment that is coming into this country. Due to Foreign Direct Investment that is coming to this country, the proportion of financial disputes, which are under consideration in various High Courts and other courts, is very high. So, I support the Amendment that has been brought in this Bill because the court, as the Minister has very rightly said, used to make judicial consideration of very petty amounts or, to say, not very large amounts but with the liberalisation and development process, the proportion of financial disputes has gone very high. So, this is one of the necessities of the Bill.

Coming to the Bill, as has been suggested, the First Amendment is to reduce the specified value of commercial disputes from rupees one crore to rupees three lakhs. The Minister has said that minimum amount also should be under judicial consideration through this Bill. Sir, parties in dispute approach the lowest level of subordinate courts for speedy resolution. The Second Amendment is about enabling the State Governments to constitute commercial courts at the level of district judge in case of High Courts having original jurisdiction. At the level of District Judge, commercial appellate jurisdiction is given. Third is about enabling the State Governments to constitute designated Commercial Appellate Courts to exercise appellate jurisdiction over the Commercial Courts at the level of District Judge. Fourth is to provide compulsory mediation before institution of a suit. The last amendment is the most positive step in the suggested amendments. And I welcome it.

MR. CHAIRMAN: Kalitaji.

SHRI BHUBANESWAR KALITA: I am not going to make a long speech, Sir. We have withdrawn our speaker also. So I am the lone speaker from my party.

Coming to the shortfall in the Bill, the Government is reducing the specified value of commercial dispute from one crore rupees to three lakh rupees. In that case, our courts will be flooded with petitions of commercial disputes leading to delay in other civil cases. So, I have some reservations about the spirit of the Bill. I think the Minister will clarify this.

Sir, I may mention here that pendency of cases in the Supreme Court and subordinate courts is very high. Arrears committees have been constituted in the Supreme Court and

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24 High Courts to minimize the pendency of cases. While discussing pendency of cases in various courts, the executive and the legislature have to keep in mind that we are further overburdening the judiciary by making the amendments one after another. While we are making new legislations, we are not creating the proportionate judicial infrastructure. This is a matter of grave concern. The Government cannot really go in for such a legislation in the name of 'Ease of doing Business'. In such a scenario, the number of courts, the number of judges, etc., should be increased proportionately. Otherwise, it will be affecting the other pending cases adversely and these cases will be the cases of the poor people of the country. We have the juvenile courts of justice, SC/ST courts, family courts and many other courts, which will have to bear the burden.

Sir, finally, there is a word of caution for the Government. While pursuing the goal of 'Ease of Doing Business' to accelerate economic growth and improving the Indian justice delivery system, delivery of speedy and effective justice to other sections of society should not be compromised. Thank you very much, Sir.

SHRI HARSHVARDHAN SINGH DUNGARPUR (Rajasthan): Sir, the Union Cabinet chaired by the Prime Minister, Shri Narendra Modi, had approved the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018 for introduction in the Parliament.

With the rapid economic development, there has been considerable increase in commercial activities and consequently a steep rise in commercial disputes at domestic and international level. Increase in Foreign Direct Investment (FDI) and overseas commercial transactions has further contributed to a significant increase in commercial disputes. With a view to address the issue, faster resolution of matters relating to commercial disputes and to create a positive image, particularly among the foreign investors about the independent and responsive Indian legal system, it was enacted.

Sir, as mentioned before, some of the salient features of it are these. The Bill brings down the specified value of a commercial dispute to three lakh rupees from the present one crore rupees. Therefore, commercial disputes of a reasonable value can be decided by Commercial Courts. This would bring down the time taken, which is presently 1,445 days, in resolution of commercial disputes of lesser value and thus further improve India's ranking in the 'Ease of Doing Business'. The amendment provides for establishment of Commercial Courts at the level of District Judge and Commercial Division in High Courts. The Amendment will help the Commercial Courts to take up more cases and

reduce pendency in the long run. Sir, one of the points raised is that counter-claims will not be transferred. Previously, under the Act, if a counter-claim was filed on a commercial dispute of, at least, ₹1 crore in a civil court, the civil court could transfer the suit to a commercial court. The Ordinance removes this provision in relation to transfer of suits.

Sir, 'Ease of Doing Business' is an index of the World Bank which, *inter alia*, refers to dispute resolution environment in a country which facilitates investors in deciding for setting up of and operation of a business. This index has been created by the World Bank group and since 2002, it has been evaluating almost all the countries of the world. Sir, on 31st October, 2017, the World Bank released its latest annual 'Ease of Doing Business' report for the year 2018 in which India has emerged as one among top ten improvers and for the first time ever, as our Union Minister just mentioned, India has jumped 30 positions to reach 100th ranked country in terms of Ease of Doing Business amongst 190 countries. This manifests that India is fast adopting the best practices in regulatory framework for ease of doing business. Sir, with this, I support the Bill.

MR. CHAIRMAN: Thank you, Harshvardhanji. Now, Shri Vijayakumar. You have to speak, not read.

SHRI A. VIJAYAKUMAR (Tamil Nadu): Hon. Chairman, Sir, the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018 amends the Commercial Courts Act, 2015 which provides for commercial courts and commercial divisions of High Courts to adjudicate commercial disputes with a value of, at least, ₹ 1 crore. The Bill reduces this limit to ₹ 3 lakh.

Sir, the pecuniary jurisdiction of commercial courts, reduced from ₹ 1 crore to ₹ 3 lakh, will lead to transfer of all commercial disputes above ₹ 3 lakh, which may overburden the commercial courts and defeat the objective with which they were established. The courts in India are over-burdened with high pendency of cases. As of April 2018, there are over three crore cases pending across the Supreme Court, the High Courts and the subordinate courts including district courts. Between 2006 and April 2018, there has been 8.6 per cent rise in the pendency of cases across all courts.

Increase in the pendency of cases for long periods has resulted in the increase of undertrials in prisons. There were about five lakh prisoners in jails. Of these, two-thirds were undertrials and the remaining one-third were convicts. The Government should take necessary steps to address this issue.

The Bill also allows State Governments to establish commercial courts at the district level, even in territories where High Courts have ordinary original civil jurisdiction. In

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areas where High Courts do not have original jurisdiction, State Governments may set up commercial appellate courts at the district level to consider appeals from commercial courts below the level of a District Judge. The Bill does not clarify whether the cost of setting up of new commercial courts will be borne by the Union Government or by State Governments or by both.

Sir, I would like to record in this august House that the overall vacancies of Judges have increased across all courts from 23 per cent in 2006 to 35 per cent in 2018. In the Supreme Court, it has increased from 8 per cent to 23 per cent; in the High Courts, from 16 per cent to 38 per cent; and in the subordinate courts, from 19 per cent to 26 per cent. The establishment of more commercial courts would require more number of Judges. If the Government appoints more Judges, it will also help the advocates.

Sir, the intention of the Government is very clear. It aims to transfer a large number of already pending cases and new cases of pecuniary jurisdiction to commercial courts from civil courts. At the same time, it is the prime duty of the Government to provide adequate number of Judges and to provide necessary infrastructure facilities to the newly-established commercial courts in the country and not burden the State Governments. Sir, I sincerely support the Bill on behalf of my Party. Thank you, Sir.

MR. CHAIRMAN: Shri Ram Nath Thakur, two minutes.

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह सरकार का एक अत्यंत ही सुविचारित कदम है, जिसके अंतर्गत वाणिज्यिक जिला न्यायालय तथा उच्च न्यायालय में वाणिज्यिक प्रभाग का गठन कर वाणिज्यिक मामलों को शीघ्र निपटान की व्यवस्था के साथ-साथ मध्यस्थता-तंत्र को भी सम्मिलित किया गया है। यह मध्यस्थता-तंत्र विधिक सेवा प्राधिकरण अधिनियम, 1987 के अधीन गठित प्राधिकरणों को भी अधिकृत कर एक प्रशंसनीय कदम उठाया गया है, ताकि न्यायालयों पर बोझ कम से कम हो। जैसा कि हम सभी जानते हैं कि इस देश में लाखों की संख्या में प्रत्येक उच्च न्यायालयों तथा अधीनस्थ न्यायालयों में प्रकरण लम्बित हैं। इन परिस्थितियों में यह विशिष्ट न्यायालय वाणिज्यिक मामलों में त्वरित न्याय प्रदान करेगा तथा इस फैसले से देश में निवेश करना भी आसान होगा। निवेश करने वालों को इस बात का अहसास रहेगा कि उन्हें अदालतों का चक्कर अनावश्यक रूप से नहीं काटना होगा और वे उत्साहपूर्वक तथा निर्भय होकर निवेश कर पाएंगे। इतना ही नहीं, अदालती कार्रवाई से पहले मध्यस्थता की अवधारणा इस अधिनियम में करने से उन्हें इसका भी अत्यधिक लाभ मिलेगा। इससे विकास की गति बढ़ेगी तथा लोगों के लिए रोजगार के अवसर भी बढ़ेंगे, क्योंकि वाणिज्यिक निवेश करने वालों की कठिनाइयां इन न्यायालयों के कारण शीघ्रता से दूर होंगी। इन्हीं बातों के साथ, मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

श्री सभापति: धन्यवाद, राम नाथ जी। Prof. Manoj Kumar Jha, one minute please.

PROF. MANOJ KUMAR JHA (Bihar): Thank you, Sir. I will just take one minute and not more than that. I stand in favour of this Amendment on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018. I just have a few observations. वर्ल्ड बैंक - सन् 1991 से हमने उनका दूध कई बार पीया है और उससे हम जले हैं, तो उनकी छाछ को भी हमें फूँक-फूँक कर पीना होगा। मैं समझता हूँ कि, — that is what I wish to place on record — I am hundred per cent convinced that pendency shall be checked. I think, the alternative mediation mechanism is going to serve in a long way.

My last observation is this, Sir. I was reading this Amendment Bill and the proviso, provided, notwithstanding etc. During UPA regime also and during your regime also, I believe, the Bills are so complicated that it is a treat for the lawyers. That is why, in all political parties, lawyers are very important and they occupy important position. Thank you so much.

MR. CHAIRMAN: Shri D. Raja, one minute.

SHRI D. RAJA (Tamil Nadu): Sir, I was part of the Select Committee, which scrutinized the entire legislation. So, I pointed out at that point of time, why this one crore limit. Now, it has been brought to 3 lakhs. My only question is about the appointment of judges. We are creating exclusive courts for many purposes. There is a huge vacancy at all levels of judiciary. What is the strategy that Law Minister has got or the Government has got to fill up these vacancies and create these kinds of exclusive courts and where State Governments can appoint judges? That is what you should explain to the House. Thank you, Sir.

MR. CHAIRMAN: Now, the Minister.

श्री रवि शंकर प्रसाद: सर, मैं सारे सम्मानित सदस्यों का बहुत ही अभिनन्द करूंगा और अपनी कृतज्ञता ज्ञापित करूंगा कि सबों ने इस बिल का समर्थन किया है। कुछ जो टिप्पणियाँ आई हैं, उनका मैं उत्तर दे रहा हूँ। माननीय कालिता जी ने कहा कि ऑर्डिनेंस क्यों? ऑर्डिनेंस लाना कोई पाप नहीं है। भारत के संविधान की धारा 123 में इस बात का प्रावधान है कि अगर आवश्यकता हो, तो आप ऑर्डिनेंस ला सकते हैं। माननीय सभापति जी, पिछली बार संविधान नहीं चल पाया था। किन कारणों से, यह मुझे बताने की आवश्यकता नहीं है, तो क्या भारत वर्ल्ड बैंक के सामने अपनी रैंकिंग को लूज करे, इसलिए हमें ऑर्डिनेंस लाना पड़ा।

माननीय मनोज कुमार झा जी, मैं आपको बहुत विनम्रता से कहूंगा कि हम बिल्कुल फूँक-फूँककर चलते हैं। हम वर्ल्ड बैंक से कभी प्रभावित नहीं होते, हम ऐसी अपनी आर्थिक व्यवस्था बनाते हैं

[श्री रवि शंकर प्रसाद]

कि वर्ल्ड बैंक हमसे प्रभावित हो। यह काम हम करते हैं और हम आपको बहुत विश्वास से बताना चाहेंगे।

सर, कई विषय और भी आए। एक सवाल यह किया गया कि हम लोड क्यों दे रहे हैं? सर, यह बात में बहुत विनम्रता से कहना चाहूंगा कि नरेन्द्र मोदी की सरकार में छोटे व्यापारी को भी अपने विवाद के समाधान का वही अवसर मिलना चाहिए, जो बड़े व्यापारी को मिलता है और यह काम हमने बहुत सोच-समझकर किया है। Judicial Infrastructure के बारे में बहुत सारे सवाल किए गए हैं। मैं इसके बारे में उत्तर देना चाहता हूँ। अभी तक देश में 727 फास्ट ट्रैक कोर्ट्स हैं, जहां 5 लाख 10 हजार केसेज गए हैं। ऐसा नहीं है कि हर जिले में कोर्ट बनेगा। राम गोपाल जी, हो सकता है कि आगरा में ही सभी कोर्ट्स को उस इलाके का लाभ दिया जाए। सरकार कर सकती है। यह प्रावधान दिया गया है।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): एक आगरा में बना दीजिए और एक रांची में बना दीजिए।

श्री रवि शंकर प्रसाद: हमने यह सरकार और हाई कोर्ट के ऊपर छोड़ा है, दूसरी बात यह है कि हम इस हाउस को बताना चाहते हैं कि infrastructure में एक Centrally-sponsored Scheme वर्ष 1993-94 से चल रही है। अब तक इसमें 6,302 करोड़ रुपए दिए गए हैं। इसका 42 परसेंट नरेन्द्र मोदी जी की सरकार के चार साल में दिया गया है, जो 2 हजार करोड़ रुपए से अधिक है। हम यह सहयोग कर रहे हैं। बड़ी संख्या में कोर्ट हॉल बन रहे हैं, बड़ी संख्या में residential unit बन रहे हैं। हम और काम करेंगे। आपने ट्रायल की बात कही, सीआरपीसी में प्रावधान है कि अगर आपका 50 परसेंट कम्प्लीट हो गया, तो आपको रिलीज कर दिया जाए।

जहां तक judicial appointment की बात है, हम इस पर कई बार चर्चा कर चुके हैं, आगे भी चर्चा करने को तैयार हैं। मैं इतना बताऊंगा कि वर्ष 2014-15 में कम नियुक्तियां हुईं, क्योंकि National Judicial Commission था, कोर्ट ने स्टे दिया था। वर्ष 2016 में हमने 126 हाई कोर्ट केसेज बनाए, जो पिछले 30 साल का highest number था। अगले साल हमने 115 हाई कोर्ट जजेज बनाए। अभी तक हम 34 बना चुके हैं और 126 नियुक्तियों के लिए सुप्रीम कोर्ट कोलेजियम को भेज चुके हैं। इस साल के अंत तक आते-आते हम highest number of High Court Judges को बढ़ाएंगे। हमारी एक समस्या है, जो मैं हाउस के सामने साफ कहना चाहता हूँ कि लोअर कोर्ट की 5 हजार वैकेंसीज हैं, उसमें न हमारी कोई पावर है, न ही राज्य सरकार की कोई पावर है। या तो हाई कोर्ट स्वयं परीक्षा कराता है, या उनके निर्देश पर पब्लिक सर्विस कमीशन करता है। जब परीक्षा होती है, तो सरकार का काम है, राज्यपाल के आदेशानुसार नियुक्ति के पद निकालते हैं। मैं बार-बार Judiciary को कह रहा हूँ कि All India Service होनी चाहिए। मैं चाहता हूँ कि IAS और IPS की तरह होनी चाहिए। आज नेशनल लॉ स्कूल से अच्छे बच्चे आ रहे हैं। हम चाहते हैं कि वे उसमें आएँ। मेरी सरकार की पूरी इच्छा है कि उसमें एससी-एसटी और ओबीसी को हम रिज़र्वेशन भी देंगे। ...**(व्यवधान)**... यह मैं इस हाउस को कहना चाहता हूँ, ताकि वहां से बच्चे एडिजे और डिस्ट्रिक्ट जज बनकर आएँ और फिर हम उनको हाई कोर्ट लाएँगे। मैं बहुत पीड़ा से कहना चाहता हूँ, बार-बार मैं judiciary को सम्मान से कहता हूँ कि एससी-एसटी के वकीलों को भी स्थान मिलना चाहिए। यह मेरा प्रयास चल रहा है और चलेगा। मेरी प्रामाणिकता है, मैं बार-बार हाउस को कहता हूँ कि महिलाएं, दलित वग के लोग अधिक से अधिक जज बरें, यह मेरी कोशिश है और मैं उसके लिए प्रयास करता रहूंगा।

सर, मैं एक बात कह दूँ कि कुछ हाई कोर्ट्स विरोध करते हैं, बड़े हाई कोर्ट्स हैं, उनके विरोध में मुझे कोई आधार नहीं दिखाई देता है। मैं भी कहता हूँ कि वे जब जज बनेंगे, तो आपके ही कंट्रोल में रहेंगे। हम उस पर कभी अलग से चर्चा करेंगे। यह बिल भारत को बदलने वाला बिल है। मैं सदन से बहुत विनम्रता से आग्रह करूँगा कि जैसे आपने समर्थन किया है, इस बिल को पास भी कराएं।

MR. CHAIRMAN: Now, the question on is:

That the Bill to amend the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 20 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAVI SHANKAR PRASAD: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

Regarding Demand for passing of Triple Talaq Bill

MR. CHAIRMAN: Now, the Special Mentions. ...(Interruptions)... Please. ...(Interruptions)...

विधि और न्याय मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): सारे बिल पास हो रहे हैं, तीन तलाक का बिल क्यों पास नहीं हो रहा है? मुझे एक मिनट बोलने दीजिए, अखबार में छपा है कि रोटी काली थी, तीन तलाक दे दिया। ...(व्यवधान)...

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश): यह क्या हो रहा है?

श्री रवि शंकर प्रसाद: देर से उठी, तीन तलाक दे दिया, सब छपा हुआ है। क्या इनको न्याय नहीं मिलना चाहिए।

श्री नीरज शेखर (उत्तर प्रदेश): यह क्या हो रहा है? ये राजनीतिक मुद्दा उठा रहे हैं।

श्री सभापति: आपका सुझाव क्या है? ...(व्यवधान)...

श्री नीरज शेखर: मंत्री जी, यह बात गलत है। ...(व्यवधान).... हम लोगों को भी बोलने का मौका दिया जाए। ...(व्यवधान)...

श्री रवि शंकर प्रसाद: इस कमेटी में सेलेक्ट कमेटी के नाम पर लोग ...(व्यवधान).... सर, यह बहुत अनफेयर हो रहा है। ...(व्यवधान).... आप मुझे यह बताइए कि आपने यहां पर फांसी की सजा दी ...(व्यवधान).... अगर 12 साल से छोटी बेटा है, तो फांसी की सजा दी। ...(व्यवधान).... उस समय तो